

ITEM NO.53

COURT NO.10

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 11558-11560/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in WP No. 16025/2022 20-03-2024 in WP No. 14333/2022 20-03-2024 in WP No. 13970/2022 passed by the High Court Of Judicature At Bombay)

DATTATRAY MARUTI BANSUDE & ORS.

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

(IA No. 118638/2024 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 118636/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 118637/2024 - EXEMPTION FROM FILING O.T.)

Date : 14-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Dr. S.Muralidhar, Sr. Adv.
Mr. Somiran Sharma, AOR
Mr. M.A.Karthik, Adv.
Mr. Maitreya Subramaniam, Adv.
Ms. Pallak Bhagat, Adv.
Mr. Dhruvajit Saikia, Adv.
Mr. Suryanusen Gupta, Adv.

For Respondent(s) Mr. Prastut Mahesh Dalvi, AOR
Ms. Vidhi Pankaj Thaker, Adv.
Mr. Shantanu Phanse, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Applications seeking exemption from filing certified copy of the impugned judgment and exemption from filing official translation are

allowed.

2. Application seeking deletion of proforma respondents No.12 to 643 in the special leave petition against the common impugned judgment in WP No.13970 of 2022 is allowed at the risk of the petitioners. Cause title be amended accordingly.

3. Issue notice.

4. Till further orders, operation of the impugned judgment shall remain stayed.

5. Tag with SLP (Civil) No. 10185 of 2024.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS